

[Shrimati Renu Chakravartty.]

My point is this. If there has been so much non-availability of food in Orissa, why has this been allowed? I want to know whether the whole affair is arising out of mal-distribution or is arising out of hoarding. What is the position? Why is the Government not taking any steps?

Shri P. K. Deo: It is a man-made famine.

Shri C. Subramaniam: Even in spite of the drought, there are certain areas where rice is in surplus and the State Government is procuring it and using the rice because there is demand for rice not only in Kerala but also in the State from which the hon. lady Member comes. We have to satisfy them also. In place of rice, we give them large quantities of wheat and various other commodities and the Orissa Government say that they are quite acceptable to take this heat. As a matter of fact, we have offered two tonnes of wheat for every tonne of rice which they would be giving to us.

Shri Surendranath Dwivedy: Surplus rice is available there, and that is taken away to the other States. The State Government do not supply rice to the scarcity areas, and now the hon. Minister comes forward and says that he would give them wheat. But the people there do not know how to prepare and how to eat this wheat.

Shri C. Subramaniam: It is not as if they are not distributing rice there. Out of 1,76,000 tonnes procured there, they have given only about 60,000 or 70,000 tonnes. They are distributing the other one lakh tonnes there.

Shri A. V. Raghavan (Badagara): What is the view of the State Government in regard to the introduction of statutory rationing in Orissa?

Shri C. Subramaniam: At present, the Orissa Government do not intend to introduce statutory rationing.

Shri P. K. Deo: Four people died.

Shri Surendranath Dwivedy: It has been introduced in Rourkela.

Shri Vasudevan Nair (Ambalapur): May I know whether it is a fact that the State Government had requested the Union Government to advance loans for the procurement of rice, and if so, whether the Union Government failed to advance the necessary loans to the State Government, and as a result of that, their procurement drive has failed? There was a statement to that effect.

Shri C. Subramaniam: This has not been brought to my notice. If there has been any failure of procurement because of finance not being available, certainly I am prepared to look into it.

Mr. Speaker: Now, papers to be laid on the Table.

Shri N. Sreekantan Nair (Quilon): on a point of order . . .

Mr. Speaker: I shall call him afterwards.

Shri Rama Chandra Mallick (Jajpur): I had written to you requesting for an opportunity . . .

Mr. Speaker: Mere writing does not give him that right.

12.43 hrs.

PAPERS LAID ON THE TABLE

UPSC (EXEMPTION FROM CONSULTATION) AMENDMENT REGULATIONS

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): I beg to lay on the Table a copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1966, published in Notification No. GSR. 388 in Gazette of India dated the 19th March, 1966, under article 320 (5) of the Constitution, together

with an explanatory note. [Placed in Library. See No. LT-6021/66].

12.43½ hrs.

MESSAGES FROM RAJYA SABHA

NOTIFICATION UNDER COMPANIES ACT

The Minister of Law (Shri G. S. Pathak): I beg to lay on the Table a copy of the Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 1966, published in Notification No. GSR 421 in Gazette of India dated the 18th March, 1966, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library, See No. LT-6022/66].

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

REPORT (PARTS I AND II) OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): I beg to lay on the Table a copy of the Report (Parts I and II) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1963-64 under article 338 (2) of the Constitution. [Placed in Library. See No. LT-6023/66].

- (i) 'In accordance with the provisions of rule 111 of the Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Delhi Shops and Establishments (Amendment) Bill, 1966, which has been passed by the Rajya Sabha at its sitting held on the 5th April, 1966.'
- (ii) 'I am directed to inform the Loo Sabha that the Rajya Sabha, at its sitting held on Thursday, the 7th April, 1966, passed the following motion:

Motion

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint six members to the Joint Committee of the Houses on the Patents Bill 1965, in the vacancies caused by the retirement of Shri Arjun Arora, Shri T. Chengalvarayan, Shri R. S. Doogar, Shri Shyam Nandan Mishra, Shri M. R. Shervani and Shri Rajendra Pratap Sinha from the membership of the Rajya Sabha on the 2nd April, 1966 and resolve that the following members of the Rajya Sabha be appointed to the said Joint Committee, namely:

KERALA PANCHAYATS (PROMOTION OF CO-OPERATIVE FARMING) RULES

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shinde): I beg to lay on the Table a copy of the Kerala Panchayats (Promotion of Co-operative Farming) Rules, 1966, published in Notification SRO No. 24/66 in Kerala Gazette dated the 1st February, 1966, under sub-section (3) of section 130 of the Kerala Panchayats Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965 issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala [Placed in Library. See No. LT-6024/66].

1. Shri Arjun Arora.
2. Shri T. Chengalvarayan.
3. Shri R. S. Doogar.
4. Shri Shyam Nandan Mishra.
5. Shri M. R. Shervani.
6. Shri Rajendra Pratap Sinha."